

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 18-06-2024 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER : IA(IBC)/1078(CHE)/2024

PETITION NUMBER : CP(IB)/1263(CHE)/2019

**NAME OF THE APPLICANT : Dept. of Goods and Service Tax,
Govt. of Maharashtra**

**NAME OF THE RESPONDENT(S) : L V Shyam Sundar (Liquidator)
M/s. Ultra Tile Pvt Ltd**

UNDER SECTION : Sec 42 of IBC, 2016

ORDER

Ld. Counsel Mr. Abhishek R for the Appellant. Ld. Counsel Mr. Sriram Venkatavaradhan for the Respondent

Case Heard.

This is a case where the Applicant sought to quash the order of rejection of claim passed by the Liquidator vide email dated 02.04.2024 in response to appellant's email dated 18.03.2024.

In this case, the Liquidator stated that Appellant has submitted the claim with delay of nearly 664 days from the last date of submission of claim and therefore the same has been rejected. Further Appellant has filed revised claim and the same has been rejected by the Liquidator on account of delay. Further the Counsel for the Liquidator stated that liquidation process has been in final stage and process of distribution has almost been completed. The Liquidator is directed to submit information about the funds available as on date and whether

any Liquidation proceeds would be available for distribution to the Applicant in the form of memo within 2 weeks.

List the Application for hearing on **01.08.2024**.

-Sd-

RAVICHANDRAN RAMASAMY
Member (Technical)

-Sd-

JYOTI KUMAR TRIPATHI
Member (Judicial)

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